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**IN THE HIGH COURT OF DELHI AT NEW DELHI**

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CS(COMM) 457/2019

WARNER BROS. ENTERTAINMENT INC. ....Plaintiff

Through: Ms. Anjali Agarwal, Ms.  
Mehr Sidhu, Mr. Raghav  
Goyal & Ms. Priyanka  
Jaiswal, Advs.  
(M- 7862887964)

versus

MOVIESFLIX.NET\_ & ORS. ....Defendant

Through: Mr. Bhagvan Swarup Sh. &  
Mr. Vinay Kumar Sh., Advs.  
for UOI (D- 18 & 19)

**CORAM:**

**SIDHARTH MATHUR (DHJS), JOINT REGISTRAR  
(JUDICIAL)**

**ORDER**

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**05.08.2024**

**IA No. 34513/2024 (By plaintiff u/o 1 Rule 10 CPC seeking  
impleadment of additional mirrors, redirects, or alphanumeric  
variations as defendants)**

The plaintiff is seeking to implead additional mirrors/re-directs/alphanumeric variations as the defendant no. 239 to 240 since they are illegally distributing the copyrighted content of the plaintiff. The relevant details of this infringer are mentioned in para no. 2 of the application. Keeping in view, the contents of this application so read in the light of the prayers made in the suit, the same is allowed.

It is worthwhile to note that the additional mirrors/re-directs/alphanumeric variations impleaded as the defendant nos. 239 to 240 shall be subject to the decree already passed in the suit.

**SIDHARTH MATHUR (DHJS)  
JOINT REGISTRAR (JUDICIAL)**

**AUGUST 5, 2024/jr**

*[Click here to check corrigendum, if any](#)*